

[Shri Dalbir Singh]

(1) Review by the Government on the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1969-70.

(2) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1969-70 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—900/71]

EMPLOYEE'S PROVIDENT FUNDS SCHEME AND STATEMENTS

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA): I beg to lay on the Table—

(1) A copy of the Employees' Provident Funds (First Amendment) Scheme, 1971 (Hindi and English versions) published in Notification No. G. S. R. 579 in Gazette of India dated the 24th April, 1971, under sub-section (2) of section 7 of the Employees Provident Funds Act, 1952. [Placed in Library. See No. LT—901/71]

(2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT—902/71]

(3) A statement (Hindi and English versions) under direction 19 of the Directions by Speaker, in reply to points raised during Half-an-Hour discussion on the 16th June, 1971, regarding influx of refugees from East Bengal and their rehabilitation. [Placed in Library. See No. LT—903/71]

ANNUAL REPORT OF I. I. T., MADRAS, CERTIFIED ACCOUNTS OF I. I. T., DELHI, A STATEMENT RELATING THERETO AND ANNUAL REPORT OF INDIAN SCHOOL OF MINES, DHANBAD

SHRI K. S. RAMASWAMY: On behalf of Shri D. P. Yadava, I beg to lay on the Table—

(1) A copy of the Annual Report (Hindi version) of the Indian Institute of Technology, Madras for the year 1969-70. [Placed in Library. See No. LT—903/71]

(2) (i) A copy of the Certified Accounts of the Indian Institute of Technology, Delhi for the year 1969-70 along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961. [Placed in Library. See. No. LT—904/71]

(ii) A statement (Hindi and English versions) explaining the reasons as to why the Hindi version of the above Accounts could not be laid on the Table simultaneously. [Placed in Library. See. No. LT—905/71]

(3) A copy of the Annual Report (Hindi and English versions) of the Indian School of Mines, Dhanbad for the year 1969-70. [Placed in Library. See. No. LT—906/71]

GUJARAT POPPY CAPSULES (AMDT) RULES AND A STATEMENT RELATING THEREO

SHRI K. S. RAMASWAMY: I beg to lay on the Table—

(1) A copy of the Gujarat Poppy Capsules (Amendment) Rules, 1971, published in Notification No. GH/SH/3012/BPA-1271/32046/P in Gujarat Government Gazette dated the 24th June, 1971 under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT—907/71]

(2) A statement explaining the reasons for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT—908/71]

12.33 hrs.

CONVICTION OF MEMBERS

MR. SPEAKER: I have to inform the House that I have received the following communication dated the 11th August, 1971, from the Judicial Magistrate First Class, New Delhi:—

“I have the honour to inform you that His Highness Shri Madho Rao Scindia, His Highness Shri Narender Singh and Sarvashri....

श्री लक्ष्मण (दक्षिणी दिल्ली) : अब कोई हिज हाइनेस नहीं है।

श्री इसहाक सम्मली (अमरोड़ा) : इन टाइटिस्स को यहां क्यों इस्तेमाल किया जाता है ?

श्री लक्ष्मण : अध्यक्ष महोदय, आप लार्डशिप को इत्ता दे दें कि जब सदन में नाम भेजें तो हिज हाइनेस या हिज लोनेस लिख कर न भेजा करें।

MR. SPEAKER : I am quoting the message I have received. I am not addressing the House myself. I am reading what the Court has written.

"... I have the honour to inform you that His Highness Shri Madho Rao Scindia His Highness Shri Narender Singh and Sarvashri Hukam Chand, Bharat Singh, Phool Chand and Onkar Lal Berwa, members of the Lok Sabha, were tried at New Delhi before me on a charge under section 188 IPC as they contravened the prohibitory order under section 144 Cr. P. C. by A.D.M New Delhi, by raising slogans and staging demonstration in favour of the recognition of Bangla Desh.

To day they were tried by me. I found them guilty on their own voluntary plea of guilt and sentenced them to undergo simple imprisonment for one day."

Those hon. Members are sitting here.

12.35 hrs.

COMMITTEE ON PETITIONS MINUTES

SHRI A. P. SHARMA (Buxar) : I beg to lay on the Table Minutes of the First to Third sittings of the Committee on Petitions held during the current session.

ASSENT TO BILLS

SECRETARY : Sir, I lay on the Table following five Bills passed by the Houses of

Parliament during the current session and assented to since a report was last made to the House on 5th August, 1971 :—

- (1) The Finance (No. 2) Bill, 1971
- (2) The Indian Telegraph (Amendment) Bill, 1971
- (3) The Medical Termination of Pregnancy Bill, 1971
- (4) The Gujarat State Legislature (Delegation of Powers) Bill, 1971.
- (5) The Punjab State Legislature (Delegation of Powers) Bill, 1971.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :—

"In accordance with the Provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 11th August, 1971, passed, in accordance with the provisions of article 368 of the Constitution of India, without any amendment, the Constitution (Twenty-fourth Amendment) Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 4th August, 1971."

12.36 hrs.

ESTIMATES COMMITTEE

FIFTH REPORT AND MINUTES

SHRI K. N. TIWARY (Bettiah) : I beg to present the following Report and Minutes of the Estimates Committee :—

- (1) Fifth Report on the Ministry of Agriculture—Tractors and other Agricultural Machinery and Implements.
- (2) Minutes of the sittings of the Estimates Committee relating to Fifth Report on the Ministry of Agriculture.